CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA 582/98

Quesday, the 21st day of April 1998.

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HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN HON'BLE MR S.K. GHOSAL, ADMINISTRATIVE MEMBER

V.A. Gopakumar Vattomthittayil House Vennala P.O. Kochi - 28

... Applicant

(By advocate Mr Cyriac Kurian)

Versus

The Assistant Supdt. of Post Offices Ernakulam Postal Sub Division Edappally, Kochi - 24.

...Respondent.

(By advocate Mr PRR Menon)

The application having been heard on 21st April 1998, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

Applicant who has applied for selection and appointment to the post of Extra Departmental Packer at CEPZ Post Office along with other candidates sponsored by the employment exchange apprehends that his candidature may not be considered by the respondent for the reason that his name has not been sponsored by the employment exchange. The applicant has therefore filed this application for a direction to the respondent to consider his candidature also in the selection.

2. When the application came up for hearing today, learned counsel for the respondent stated that in view of the ruling of the Supreme Court in Excise Supdt. Malkapatnam, Krishna Dist. A.P. Vs. KBN Visueswara Rao & others, reported in 1996 (6) SCC 216, the respondent would consider the candidature of the applicant also in the said selection, though his name has not been sponsored by the employment exchange.

3. In the light of what is stated above, the application is disposed of with a direction to the respondent to consider the candidature of the applicant also in the selection for appointment to the post of Extra Departmental Packer at CEPZ Post Office, though his name has not been sponsored by the employment exchange.

No order as to costs.

Dated 21st April 1998.

(S.K. GHOSAL)
ADMINISTRATIVE MEMBER

(A.V.HARIDASAN) Vice Chairman

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